

PRESCRIBED FORMAT

Form.1									
List of cases E-filed during the month of March, 2022									
Sl. No	Court	District	Case No.	Petitioner Name Vs Respondent Name	Advocate	Advocate Mobile Number	Advocate E-mail Id	Date of Registration	Date of e-filing
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada.	Krishna	--	--	--	--	--	--	--
2.	Spl. Court for trial and Disposal of Commercial Disputes, Visakhapatnam	Visakhapatnam	--	--	--	--	--	--	--

Form.2							
List of cases in which e-payment of Court Fee was made during the month of March, 2022							
Sl. No	Court	District	Case No.	Petitioner Name Vs Respondent Name	Advocate	Date of Registration	Date of e-payment of Court Fees
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada.	Krishna	--	--	--	--	-
2.	Spl. Court for trial and Disposal of Commercial Disputes, Visakhapatnam	Visakhapatnam	--	--	--	--	-

Form.3							
List of cases in which Electronic Service of Process has taken place during the month of March, 2022							
Sl. No	Court	District	Case No.	Petitioner Name Vs Respondent Name	Advocate	Date of Registration	Date of Electronic Service of Process
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada	Krishna	--	--	--	--	-
2.	Spl. Court for trial and Disposal of Commercial Disputes, Visakhapatnam	Visakhapatnam	--	--	--	--	-

Form.4						
List of total no. of cases randomly allocated during the month of March, 2022						
Sl. No	Court	District	Court Name	Court No.	Case Type	Case Count (No. of Cases randomly allocated)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada	Krishna	--	--	--	--
2.	Spl. Court for trial and Disposal of Commercial Disputes, Visakhapatnam	Visakhapatnam	--	--	--	--

Form.5 List of cases in which Case Management Hearing was held during the month of March, 2022							
Sl. No	Court	District	Case No.	Petitioner Name Vs Respondent Name	Advocate	Date of Registration	Date of case Management Hearing
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada	Krishna	COS.6/2021	SS Jewellery, VJA Vs Sri Vijayalakshmi Jewellery Mart & Another	CH.A.K Vs. D.K.K	23.03.2021	03.03.2022
2			COS.14/2021	M/s Sitaram Minerals Vs M/s Suryodaya Infrastructure Projects (P) Ltd	NSK Vs. ASS	28.07.2021	04.03.2022

Form.6 Contested commercial cases disposed during the month of March, 2022													
Sl. No	Court	District	Case No.	Petitioner Name vs Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Institution Mediation did not take place (Yes/No)	Date of Decision	Days for Disposal	Nature of disposal (Contested/Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
1	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada	Krishna	COS.No.30/2020	Madhucon Projects Ltd Vs The Chief Secretary to Govt of A.P, Saifabad & 5 Others	ARS Reddy Vs. AGP	14.12.2020 31.12.2002 On the file PDJ, Kurnool. Vide OS.27/02	Nil	14.03.22	438 days after transmitting to this Court. (7,012 days from the date of original institution	AFT	-	-	Indian Contract Act, 1872

Form.6
Contested commercial cases disposed during the month of March, 2022

Sl. No	Court	District	Case No.	Petitioner Name vs Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Institution Mediation did not take place (Yes/No)	Date of Decision	Days for Disposal	Nature of disposal (Contested/Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
2	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada	Krishna	COS.No. 6/2020	Venkateswara Bullion Vs Devisetti Lakshmi Venkata Subbarao	TBRaju Vs. Almos Mohammad	24.03.2020 (03.01.2020 vide COS.1/20 on the file of PDJ, MTM)	Petition Under Order 38 Rule 5 of CPC seeking attachment before judgment. As there was urgent relief, no Pre-Institution Mediation did not take place.	31.03.22	737 days after transmitting to this Court. Total 817 days from the date of original institution	AFT			Indian Contract Act, 1872

Form.6

Contested commercial cases disposed during the month of March, 2022

Sl. No	Court	District	Case No.	Petitioner Name vs Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Institution Mediation did not take place (Yes/No)	Date of Decision	Days for Disposal	Nature of disposal (Contested/Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
1	Special Judge for Trial and Disposal of Commercial Disputes	Visakhapatnam	CAOP 10/2020 (Old AOP 502/2015)	Union of India Vs. M/s.SLC Projects Pvt. Ltd (R1), Sri. Sudesh Kumar Gupta, (Arbitrator for R2	Sri. S.Srirama Murthy, Advocate for Petitioner Vs. Sri. V.Satish, Advocate for R1, R2 is an Arbitrator	18.03.2020 (Received by transfer) (Date of Registration at Hon'ble PDJ Court, Vsp on 27.03.2015	* Not Applicable	28.03.2022	2558 days	Contested	-	-	U/sce.34 of Arbitration & Conciliation Act

Form.6													
Contested commercial cases disposed during the month of March, 2022													
Sl. No	Court	District	Case No.	Petitioner Name vs Respondent Name	Advocate	Date of Registration	Whether Urgent Relief was sought and Pre-Institution Mediation did not take place (Yes/No)	Date of Decision	Days for Disposal	Nature of disposal (Contested/Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
2	Special Judge for Trial and Disposal of Commercial Disputes	Visakhapatnam	CAOP 11/2017 (Old AOP 357/2010)	M/s.RVR Projects Private Limited Vs. Hindustan Petroleum Corporation Limited (R1), Sri.V.V. Nagada, (Arbitrator for R2	Sri. M.Ramdas, Advocate for Petitioner Vs. Sri. V.Ravindra Prasad, Advocate for R1, R2 is an Arbitrator	23.03.2019 (Received by transfer) (Date of Registration at Hon'ble PDJ Court, Vsp on 06.04.2010	* Not Applicable	31.03.2022	4377 days	Contested	-	-	U/sce.34 of Arbitration & Conciliation Act

* N.B.: Since pre-mediation U/s 12A of the Commercial Courts Act, applicable to the suits only and the same is not applicable for Commercial Arbitration Original Petitions (CAOP)

Form.7
Summary of Commercial Cases during the month of March, 2022

Sl. No	Court	District	Total number of cases pending on the 1st day of the month	Total number of cases instituted during the month	Total number of cases disposed during the month	Total number of cases pending at the end of the month
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Spl. Court for trial and Disposal of Commercial Disputes, Vijayawada	Krishna	51	0	5	46
2.	Spl. Court for trial and Disposal of Commercial Disputes, Visakhapatnam	Visakhapatnam	188	2	3	187

REGISTRAR (JUDICIAL)